Email : romuzaffarnagar@uppcb.com

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० Ref. No. 933/OA-150/Shamli/2021

दिनांक Dated 22-02-2021

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued on 29.10.2020 by Hon'ble National Green Tribunal in O.A. No. 150/2019 Sandeep KharbV/s Ministroy of Environment, Forest and Climate Change.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the report in compliance of the order issued on 29.10.2020 by Hon'ble National Green Tribunal in O.A. No. 150/2019 Sandeep KharbV/s Ministroy of Environment, Forest and Climate Change.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

मै0 एम0एम0 टेडर्स, गाटा संख्या 2/9, 2/10, 2/11, 3, 4 मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली के विरूद्ध मा0 एन0जी0टी0 में योजित ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29–10–2020 के सम्बन्ध में आख्या।

1– उक्त इकाई को उपरोक्त गाटा संख्याओं में यमुना नदी से 15.818 है0 क्षेत्रफल में बालू खनन हेतु राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण उ0प्र0 के पत्रांक 683/Parya/SEAC/4416/2018 दिनांक 26.12.2018 द्वारा पर्यावरणीय स्वीकृति प्रदत्त है।

2– जिलाधिकारी शामली के आदेश संख्या 3814/खनन –2020 दिनांक 10.07.2020 द्वारा आयुक्त, सहारनपुर मण्डल, सहारनपुर की आख्या दिनांक 27.06.2020 के आधार पर इकाई मै0 एम0एम0 ट्रेडर्स के विरूद्ध Illegal Mining किये जाने के सम्बन्ध में रू0 77,15,000/– धनराशि अधिरोपित किया गया था। उक्त अधिरोपित धनराशि अंकन 77,15,000/– इकाई द्वारा जमा न करने के कारण कार्यालय जिलाधिकारी शामली के पत्र संख्या–3825/खनिज सहायक–वसूली (रायल्टी)/2020 दिनांक 22–07–2020 द्वारा भू–राजस्व के बकाया की भॉति वसूली किये जाने हेतु वसूली प्रमाण जारी किया गया है।

3– मैसर्स एम0एम0 ट्रैडर्स प्रो0 मंजीत कुमार (पट्टाधारक खनन क्षेत्र ग्राम मामौर अहतमाल साबिक) द्वारा उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ में जिलाधिकारी शामली के आदेश दिनांक 10–07–2020 के विरूद्ध निगरानी सं0 101(आर)/एसएम/2020 08–09–2020 योजित की गयी। उक्त निगरानी शासन में विचाराधीन है। अतः मैसर्स एम0एम0 ट्रैडर्स प्रो0 मंजीत कुमार (पट्टाधारक खनन क्षेत्र ग्राम मामौर अहतमाल साबिक) से उक्त अधिरोपित अंकन 77,15,000/–रूपये की धनराशि का अण्डर प्रोटेस्ट ड्राफ्ट सं0 570347 दिनांक 07–11–2020 कार्यालय जिलाधिकारी शामली (खनन अनुभाग) में जमा करा लिया गया है।

5– मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29.10.2020 के अनुपालन में जिलाधिकारी शामली द्वारा कार्यालय जिलाधिकारी शामली के पत्र संख्या 4057/ख0वि0–2020 दिनांक 19–11–2020 द्वारा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को उक्त आदेश के क्रम में खनन से हुई पर्यावरणीय क्षति का आंकलन करते हुये वांछित कार्यवाही ससमय पूर्ण करने हेतु निर्देशित किया गया।

5– मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29.10.2020 के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इकाई के विरूद्ध दिनांक 11.05.2020 से 27.06.2020 तक की अवधि हेतु कुल 48 दिवसों के लिए रू0 4,80,000/– की पर्यावरणीय क्षतिपूर्ति राज्य बोर्ड के पत्रांक एच58986/सी–3/एनओसी–577/मु0नगर/2021 दिनांक 17.02.2021 द्वारा अधिरोपित की गयी है। इकाई द्वारा अपने पत्र दिनांक 18.02.2021 के माध्यम से सूचित किया गया है कि पर्यावरणीय क्षतिपूर्ति रू0 4,80,000/– बोर्ड के खाते में जमा करा दिये गये हैं, जिसका यूटीआर नं0 SBIN521049717525 है।

6– इकाई के संचालन हेतु राज्य बोर्ड के पत्रांक 113134/UPPCB/MuzaffarNagar (LAB)/CTO/water/SHAMLI/2020 Dated 30.12.2020 द्वारा जल सहमति एवं पत्रांक

Contd-- 2-

113137/UPPCB/MuzaffarNagar(LAB)/CTO/air/SHAMLI/2020 Dated 30.12.2020 द्वारा वायु सहमति निर्गत है, जिसकी वैधता दिनांक 31.12.2023 तक है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

(विपुल कुमार)
अवर अभियन्ता,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

(डॉ0 डी0सी0 पाण्डेय)
वैज्ञानिक अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

डॉ0 रंजना सिंह,
सहायक भूवैज्ञानिक/खान अधिकारी,
शामली।

(जसजीत कौर)
जिलाधिकारी,
शामली।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या H58936 /बी-3/एनओसी-577/पुर-118/2021 दिनांक 17.12.21

पंजीकृत

सेवा में,

मै0 एम0एम0 ट्रेडर्स,
ग्राम–गढ़ी अहमदाल सार्विक, तहसील–कैराना,
जिला–शामली

विषय– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक को सन्दर्भ लेने का कष्ट करें। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित आख्या दिनांक 15.02.2021 के अनुसार मा0 एन0जी0टी0, नई दिल्ली में याचिका संख्या 160/2019 सदीप शर्मा बनाम मिनिस्ट्री ऑफ इन्वायरन्मेंट, फारेस्ट एण्ड क्लाइमेट चेंज एण्ड अदर्स में दिनांक 29.10.2020 द्वारा निम्नवत् आदेश पारित किये गये हैं–

4. We are surprised that even after finding illegal mining the lessee has been allowed to continue any coercive measure and even without recovering the assessed compensation which is against the rule of law and arbitrary. Collusion of authorities allowing such action is not ruled out which needs to be looked into by concerned higher authority. We also find that the calculation for illegal mining is not based on settled principles which require compensation to be assessed not merely to recover loss of royalty but also for the loss to the environment. The compensation must be thus revised. The lessee may be required to bear the cost of restoration of the area where mining was done illegally.
Further, to enforce rule of law, the authorities may consider revoking of EC in favour of a violator but no case of mining should be allowed without prior payment of the entire assessed compensation. All these aspects be looked into by a joint Committee of the State PCB and the District Magistrate.

जनपदीय जिलाधिकारी, शामली के आदेश संख्या 3625/खनन सहायक–2020, दिनांक 11.05.2020 द्वारा खनन क्षेत्र ग्राम गढ़ी अहमदाल सार्विक, तहसील कैराना, जिला शामली में खनन/परिवहन का कार्य किये जाने की अनुमति इकाई को प्रदान की गयी थी। आयुक्त, आयुक्त सहारनपुर मण्डल, सहारनपुर द्वारा गठित समिति द्वारा खनन स्थल का निरीक्षण दिनांक 27.06.2020 में किया गया था तथा पाया गया कि एम0एम0 ट्रेडर्स द्वारा खनन हेतु सीमांकित क्षेत्र से बाहर खनन कार्य किया गया था। जिलाधिकारी, शामली के आदेश संख्या 3614/खनन–2020 दिनांक 10.07.2020 द्वारा आयुक्त, सहारनपुर मण्डल, सहारनपुर की आख्या दिनांक 27.06.2020 के आधार पर इकाई पर एम0एम0 ट्रेडर्स के विरुद्ध Illegal Mining के रूप में रू0–77,15,000/– धनराशि अधिरोपित की गयी थी, जिस दिनांक 06.11.2020 में जमा किये जाने की सूचना इकाई द्वारा जिलाधिकारी, शामली को प्रेषित की गयी। क्षेत्रीय अधिकारी द्वारा मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 29.10.2020 के अनुपालन में Illegal Mining हेतु जिलाधिकारी के आदेश दिनांक 11.05.2020 को आधार लिये मानते हुए निरीक्षण दिनांक 27.06.2020 तक की अवधि कुल 48 दिवसों हेतु इकाई पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उक्त उपरोक्त वर्णित याचिकाओं में माह राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 160/2019 सदीप शर्मा बनाम मिनिस्ट्री ऑफ इन्वायरन्मेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनांक 29.10.2020 के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथडोलाजी के अनुसार जिलाधिकारी के आदेश दिनांक 11.05.2020 को आधार लिये मानते हुए निरीक्षण दिनांक 27.06.2020 तक की अवधि कुल 48 दिवसों का पर्यावरणीय मानकों का उल्लंघन मानते हुए खनन करने हेतु जारी अनुमोदनोपरान्त मै0 एम0एम0 ट्रेडर्स, खाता संख्या 2/9, 2/10, 2/11 व अन्य, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 ग्राम–गढ़ी अहमदाल सार्विक, तहसील–कैराना, जिला–शामली के विरुद्ध रू0–10,000/– प्रतिदिन की दर से कुल रू0–4,80,000/– की पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के पूनियन बैंक ऑफ इण्डिया, बिल्वेश्वर, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आईएफएससी कोड–UBINO570150 में 15 दिन के अन्दर जमा करें।

2/–

टेलीफैक्स : 0522-2307307, 2307308 E-mail : info@uppcb.com Website : www.uppcb.com
टी-4(बी), विभूति खण्ड, गोमती नगर, लखनऊ-226010 T-4(B), Vibhuti Khand, Gomti Nagar, Lucknow-226010 e-mail : info@uppcb.com Website www.uppcb.com

(2)

[illegible] निर्धारित समयावधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 15 दिन के अन्दर कोई मुख्यालय में प्रस्तुत करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि:

1. [illegible] को सूचनार्थ प्रेषित।
2. [illegible] को इस निर्देश के साथ प्रेषित कि उद्योग पर [illegible] की वसूली हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

ok

सेवा में,

जिलाधिकारी महोदया,

शामली।

महोदया,

प्रार्थी मैसर्स एम0एस0 हैजल, प्रो0 श्री मनजीत कुमार पुत्र श्री बदलराम निवासी–ग्राम मंगलौरा कलीन थानगात, पट्टाधारक खनन क्षेत्र नाबीर आलमगीर शामली, ने ई–निविदा फाई–ई नीलामी की माध्यम से दीर्घकालीन खनन पट्टा 06 वर्ष हेतु स्वीकृत हैं। आपके कार्यालय के नोटिस संख्या–4030/1/खनि–नोटिस–2020 दिनांक 29–10–2020 द्वारा अवगत कराया गया है कि कार्यालय के आदेश संख्या–3814/खनन–2020 दिनांक 10–07–2020 की अन्तर्गत माननीय सहारनपुर मण्डल की आज्ञा दिनांक 27–08–2020 के आधार पर प्रार्थी पर कुल ₹7,15,000/– की धनराशि अधिरोपित की गयी है, जो मेरे द्वारा इसलिए जमा नहीं कराये गये है, क्योंकि प्रार्थी का मानना है कि मेरे द्वारा कोई अपील खनन मंत्री नहीं किया गया है इसलिए प्रार्थी को न्यायालय की शरण जाना पड़ा और वर्तमान में प्रार्थी का प्रकरण माननीय आयुक्त सहारनपुर मण्डल सहारनपुर के यहाँ निगरानी/न्यायालय में विचाराधीन है।

अतः नोटिस दिनांक 29–10–2020 के क्रम में अनुरोध करना है कि प्रार्थी का उक्त प्रकरण वर्तमान स्टेज पर माननीय, सहारनपुर मण्डल, सहारनपुर की न्यायालय में विचाराधीन चल रहा है, फिर भी अंतरिम ₹7,15,000/– (सात लाख पन्द्रह हजार रुपये मात्र) की धनराशि की जमा हेतु डिमांड ड्राफ्ट निकाली जाना है। ड्राफ्ट नम्बर 670347 दिनांक 07–11–2020 भारतीय स्टेट बैंक करनाल से जारी किये जाने हेतु मूलरूप में हस्ताक्षरित अनुरोध के साथ दे रहा है कि उक्त वाद का निर्णय यदि प्रार्थी के पक्ष में होता है उसका पालन कराया जावे। यदि प्रार्थी पर कोई अन्य देयता बनती है, तो उसके लिए प्रार्थी जमा कराने के लिए तैयार रहेगा।

ड्राफ्ट नं0 670347 दिनांक 07–11–2020

भारतीय स्टेट बैंक करनाल से जारी बैंक ड्राफ्ट मूलरूप में संलग्न है।

प्रार्थी

हस्ताक्षर हैजल

प्रो0 मनजीत कुमार पुत्र श्री बदलराम
निवासी–ग्राम मंगलौरा कलीन थानगात।

सेवा में

श्रीमान

मुख्य पर्यावरण अधिकारी (दल - 3)

विषय :- सदर्भ संख्या म 58986 /सी-3/एन ओ सी-577/मु0 नगर/24 दिनांक 17/2/21 के द्वारा आदेशित पर्यावरण दोतंत्र पूर्ति जमा कराने के सम्बन्ध में।

महोदय उपरोक्त पत्र संख्या द्वारा प्रार्थी को पर्यावरण दोतंत्र जमा कराने हेतु आदेशित किया गया है। प्रार्थी द्वारा आरोपित कार्यवाही अवैध खनन के विरुद्ध सक्षम उ0प्र0 शासन खनन मन्त्रालय में निगरानी योजित की गयी है। अवैध खनन की धनराशि की नोटिस प्रार्थी के ऊपर कार्यित की गयी अन्दर प्रोटेक्शन जमा मांगी है। उक्त नोटिस उपरोक्त पत्र में अंकित धनराशि Rs-49,000=00 की प्रार्थी अन्दर प्रोटेक्शन जमा करदी गयी है। डिमाण्ड UTR no - SBIN 821049717525 है।

शासन से निगरानी में जो भी निर्णय होगा प्रार्थी के स्वीकार होगा यदि प्रार्थी के ऊपर कार्यित अवैध खनन आरोपित नहीं पाया गया तो प्रार्थी जमा धनराशि को मांगने का हकदार रहेगा। प्रार्थी माननीय N-H-T. के आदेश का सम्मान व पालन करते हुये धनराशि जमा करा दी गयी है।

दिनांक - 18/2/2021

प्रार्थी

रामo स्मo पुत्र सo -

ग्राम - मामौर उत्तमपाल सात्विक

तहसील कैराना जनपद शामली।

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113137/UPPCB/MuzaffarNagar(LAB)/CTO/air/SHAMLI/2020

Dated : 30/12/2020

To ,

Shri MANJEET KUMAR
M/s MM TRADERS
Yamuna river Mamaur Ahatmal Sabik, Kairana, Shamli, U.P., Gata 2/9,2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MM TRADERS

Reference Application No. 10421342 Dated : 30/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MM TRADERS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:12:21 +05'30'

Chief Environmental Officer,
Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:12:32 +05'30'

Chief Environmental Officer,
Circle-3

U.P. Pollution Control Board

Dated : 30/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -237270 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -237270 cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
4. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.12.2018.
5. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:12:48 +05'30'

Chief Environmental Officer,
Circle-3

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113134/UPPCB/MuzaffarNagar(LAB)/CTO/water/SHAMLI/2020

Dated : 30/12/2020

To ,

Shri MANJEET KUMAR
M/s MM TRADERS
Yamuna river Mamaur Ahatmal Sabik, Kairana, Shamli, U.P., Gata 2/9,2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MM TRADERS

Reference Application No :10421038 **Dated :30/12/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MM TRADERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:14:12 +05'30'
Chief Environmental Officer,
Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:14:23 +05'30'
Chief Environmental Officer,
Circle-3

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MM TRADERS vide

Consent Order No. 10421038/ Water Dated : 30/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -237270 Cubic Meter/Annum.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.7 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.7 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -237270 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.12.2018.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.12.30 13:14:45 +05'30'

Chief Environmental Officer,
Circle-3